

(c) the action taken by the Government thereon?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) Yes Sir.

(b) The Expert Committee constituted by the Ministry for indepth analysis of Pooyamkutty Hydro-Electric Project has, in its interim report, recommended carrying out Environmental Impact Assessment, Social Impact Assessment and Social Cost-Benefit Analysis of the Project.

(c) The State Government of Kerala has been asked to get the said studies done immediately.

Formation of Reorganisation Commission

2028. SHRI R.B. RAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are receiving representations in various forms from different quarters regarding the necessity of the formation of another State Reorganisation Commission;

(b) whether considering the growing restlessness amongst backward and depressed regions, the Government propose to take any steps in this direction;

(e) if so, the details thereof ; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) to (d) The Government's policy is to advance the principles of political, administrative and economic federalism as a consequence of which the benefits of development are expected to percolate down much faster to the hitherto under developed regions of the country wherefrom the demands for Statehood are emanating.

[Translation]

Mother Dairy Booths

2029. SHRI RADHA MOHAN SINGH:
DR. RAMESH CHAND TOMAR:
SHRI DEVI BUX SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total number of Mother Dairy Vegetable Booths in and around Delhi ; and

(b) the criteria adopted for allotment of Vegetable Booths and selection of location for these booths ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) At present there are 226 Mother Dairy Fruit and Vegetable Booths in operation in and around Delhi.

(b) The concessionaries who manage the booths enter into yearly renewable commercial agreement with the Project. The concessionaires are selected generally from among ex-service men/their dependents whose names are recommended by the Directorate General of Resettlement.

Selection of sites for fruit and vegetable booths is made keeping in view of sale potential availability of suitable space and other facilities for construction/operation of such booths. Construction of booths is taken up after the proposed sites are approved by the concerned authorities.

[English]

Veterinary Science College

2030. DR. ARUN KUMAR SARMA. Will the Minister of AGRICULTURE be pleased to state :

(a) whether a proposal for infrastructure development of Lakhimpur College of Veterinary Science was received ;

(b) if so, the details thereof and the amount allocated for this purpose during the current financial year and likely to be allocated during the Ninth Five Year Plan period; and

(c) the target fixed for completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

[Translation]

Subsidy/Loan to Pre-Cooling and Cold Storage Projects

2031. SHRI LINGARAJ VALYAL: Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have proposed subsidy/loan to the pre-cooling and cold storage projects in the country ; and

(b) if so, the total fund provided for these projects during each of the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) Department of Agriculture & Cooperation has been providing financial assistance to State Governments for establishment of pre-cooling and cold storage projects by cooperatives for storage of potatoes and other fruits and vegetables through National Cooperative Development Corporation (NCDC). As per the latest norms, 50% of the block cost is provided as share capital and 40% as loan. For the weaker sections 75% is given as loan and 17.5% as subsidy. In the under developed States 75% is given as loan and 20% as subsidy. The balance amount is to be met by the beneficiaries themselves.

Assistance is provided only in respect of projects which are technically feasible and financially viable.

(b) Amount disbursed State-wise by National Cooperative Development Corporation to Cooperatives for cold storages during the last three years is as under :

State	(Rs. in lakhs)		
	1994-95	1995-96	1996-97
1. West Bengal	98.635	23.89	38.647
2. Orissa	7.65	—	63.000
3. Maharashtra	273.71	270.707	357.049
4. Tamil Nadu	37.286	52.25	—
5. Madhya Pradesh	56.925	100.82	358.707
6. Karnataka	73.338	104.255	—
Total	547.544	551.922	817.403

[English]

Phulpur Fertilizer Plant in Uttar Pradesh

2032. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether an assurance was given to the people at the time of acquiring their lands for setting up of Phulpur Fertilizer Plant in Uttar Pradesh thereafter for its expansion that employment will be provided to one or two members of their families in the plant;

(b) the number of persons whose land had been acquired and the number of persons given employment ; and

(c) if so, the reasons for not providing employment to all the persons so far whose land had been acquired ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI M. ARUNACHALAM) : (a) No such assurance for providing employment was given either by IFFCO or by Government. However, based on an understanding with District magistrate, Allahabad, one member each of the land loser family which had lost 50% or more of their land holdings in acquisition, was to be provided employment by IFFCO.

(b) Out of total 481 land losers, 286 have been provided employment so far. These include 260 land losers who had lost more than 50% of their land holdings.

(c) 26 land losers (who had lost 50% or more of their land holdings) were not given employment as they were either old or did not have children or were involved in idsputes with IFFCO. 169 land losers who lost less than 50% of their land holdings will be considered and given preference in employment by IFFCO subject to availability of vacancies and subject to their fulfilment of eligibility criteria.

Misbehaviour with Women in Police Station

2033. SHRI BAMSAGAR. Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether large number of police corps have been found involved in criminal cases and misbehaviour with women in the police stations and on the roads in Delhi ;

(b) whether courts of law in Delhi have passed severe strictures against the Delhi Police for showing laxity in the investigation of cases ; and

(c) if so, the number of such cases indicating the action taken against the erring cops ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) There have been instances where cases were registered against Delhi Police personnel for their involvement in criminal mis-conduct.

(b) and (c) Yes, Sir. The number of such cases during the current year (upto 30/6/97) was three. All such cases are reviewed and where found necessary appropriate action against the erring officials in taken in accordance with prescribed procedures.

Violation of Article

2034. SHRI AJOY MUKHOP ADHYAY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government is aware that most of the jail population in the country comprise 90 per cent undertrials who are presumed guilty and deprived of the benefits admissible under the laws of the country;

(b) if so, whether the violation of Article 14 of the Constitution is going on throughout the country; and

(c) the steps the Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) According to information available, about 73% of the jail population in the country consists of undertrials. The undertrials are however, neither presumed to be guilty nor deprived of the benefits admissible to them under the law.

Although 'Prisons' is a State subject as per Entry 4 of List-II State List of the Seventh Schedule of the Constitution of India. The Central Government, in its interactions with the State Governments, has stressed upon them the need to take efficient steps to reduce the number of undertrials. The steps suggested by the Central Government include the setting up of special courts in prisons, summary trials of petty and minor offences and review of all undertrial cases by a Review Committee, at the district level, comprising the representatives of the judiciary, District administration and prison authorities, on monthly/quarterly basis.